

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

225. C.P.(IB)/954(MB) 2021

IN THE MATTER OF

State Bank Of India (Creditor)

Through The Resolution Professional

V/S

Mr. Umesh Popatrao Kakade

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mitali Bhatt (PH)

For the Respondent:

ORDER

The Ld. Counsel appearing on behalf of the financial creditor submits that, on perusal, they find that there was no guarantee executed with the respondent. The Ld. Counsel for the petitioner has placed on record the email received from State Bank of India dated 24.03.2023 with respect to the same. Thus, in view thereof, she wishes to withdraw the present petition. Allowed as prayed for.

In view of the above, the present petition is **disposed of as withdrawn.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)